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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2424 OF 2002

New Delhi, this the 18th day of September 2002

**HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)**

R.P. Meena
I.R.T.S,
Assistant Operations Manager (Coaching),
Bikaner Railway Division,
Northern Railway,
Bikaner (Rajasthan).Applicant

(By Advocate : Shri B.S. Banthia)

VERSUS

1. Union of India through Secretary
Ministry of Railway,
Rail Bhawan, Railway Mantralaya,
New Delhi.
2. General Manager,
Northern Railway,
Baroda House, New Delhi.
3. General Manager
Central Railway,
Mumbai – CST.
4. Varinder Kumar,
Divisional Operations Manager (Goods),
Mumbai Division,
Chhatrapati Shivaji Terminus,
Mumbai.Respondents

ORDER (ORAL)

MR. JUSTICE V.S. AGGARWAL, CHAIRMAN :

The grievance of the applicant is that he had been considered for promotion on senior scale but his case was kept in sealed cover on account of HR Memo/Charge, which resulted in imposing a penalty of



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reduction of pay by one stage. According to the applicant, the president has modified the said penalty to that of censure, and keeping in view the changed circumstances, the applicant has already submitted a representation dated 4.8.2002, a copy of which is Annexure A8.

2. In view of the aforesaid facts, it would be appropriate and in the fitness of things, the case of the applicant should be considered in the light of the changed circumstances, by the Railway Board. The exercise in this regard should be completed within a period of four months from the date of receipt of the certified copy of this order.

3. OA is disposed of.


(M.P. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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